

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/00215/2019
Chandigarh, this the 5th day of March, 2019

...
CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &
HON'BLE MS. P. GOPINATH, MEMBER (A)

...

MES No. 316016 Rohitasva Kumar Meena S/o Sh. Moolchand Meena aged 46 years working as Additional Assistant Director E/M at HQ Chief Engineer Chandigarh Zone.

....Applicant

(Present: Mr. Rohit Seth, Advocate)

Versus

1. Union of India through the Secretary, Ministry of Defence, North Block, New Delhi – 110001.
2. Engineer-in-Chief's Branch, Director General of Personnel/EIL (O), Kashmir House, Rajaji Marg, New Delhi – 110011.
3. Chief Engineer, Western Command, Chandimandir – 134107.

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Respondents

(Present: Mr. Sanjay Goyal, Advocate)

ORDER (Oral)
SANJEEV KAUSHIK, MEMBER (J)

1. By way of this O.A., the applicant has assailed the charge-sheet dated 07.03.2018 (Annexure A-1), and the disciplinary proceedings being highly delayed.
2. Heard.
3. Learned counsel submitted that on the basis of a reference from CBI, the applicant, along with other persons, was charge-sheeted on 07.03.2018 (Annexure A-1). He contended that charge sheet has been issued to the applicant, after more than six years of submission of report by the CBI. Despite that, the applicant submitted reply to the charge-sheet, but the respondents are not moving ahead with the departmental proceedings. He, therefore,

prayed that let a direction be issued to the respondents to conclude the departmental proceedings within a time frame.

4. Notice.

5. At this stage, Mr. Sanjay Goyal, Sr. CGSC appears and accepts notice. He does not object to the disposal of the O.A. in the above manner. He, however, requests that three months time be granted to the respondents to conclude the departmental proceedings. He further prays that the applicant be directed to cooperate with the proceedings.

6. In the wake of above, the O.A. is disposed of, in limine, with a direction to the respondents to conclude the departmental proceedings expeditiously, but not later than three months, if there is no other legal hurdle.

7. Needless to mention, the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case.

No costs.

(P. GOPINATH)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

Dated: 05.03.2019

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